

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 215/TT/2020**

- Subject** : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for one no. of asset under “Eastern Western Inter Regional Link”.
- Date of Hearing** : 9.7.2021
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.  
and 12 Others
- Parties present** : Shri S. S. Raju, PGCIL  
Shri D. K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri Amit Yadav, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of 400 kV D/C Raipur-Rourkela Transmission Line alongwith Raipur & Rourkela Extension under “Eastern Western Inter Regional Link”.
  - b. The asset was put under commercial operation on 1.4.2003.
  - c. Revised tariff of 2001-04, 2004-09 and 2009-14 periods is claimed pursuant to directions of the Commission vide order dated 18.1.2019 in Petition No. 121/2007



in line with APTEL judgments dated 22.1.2007 in Appeal No. 81 of 2005 and batch matters and dated 13.6.2007 in Appeal No 139 of 2006 and batch matters.

d. Transmission tariff for 2014-19 period of the instant asset was determined by the Commission vide order dated 7.10.2015 in Petition 163/TT/2014.

e. Admitted capital cost as per order dated 7.10.2015 in Petition 163/TT/2014 has been considered for 2014-19 tariff period and 2019-24 tariff period. No Additional Capital Expenditure has been claimed in 2014-19 and 2019-24 tariff periods.

f. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 8.6.2021.

3. The representative of MPPMCL submitted that the reply filed by it vide affidavit dated 29.2.2020 may be considered while considering the claims of the Petitioner.

4. After hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

